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**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY**

ORIGINAL APPLICATION No.444 OF 1988

Shri T.T. David,
Foreman, Unit II,
C/o. Ordnance Factory,
Chanda, Pin : 442 501

And Others.

... Applicants

V/s.

Union of India, through
The Secretary,
Ministry of Defence Production,
South Block,
New Delhi - 110 001.

And Others.

... Respondents

Coram: Hon'ble Member(J), Shri M.B. Mujumdar
Hon'ble Member(A), Shri P.S. Chaudhuri

TRIBUNAL'S ORDER:

Dated: 5.10.1989.

After the above order was passed and signed we found
from the letter dated 20.7.1989 from the Principal Bench that
Union of India has filed Misc. Petition No.1263/89 under Section
25 of the Administrative Tribunals Act for transferring O.A.s
No.448/88 and 645/88. By the said letter our office was asked
to issue notices to the applicants in both these cases returnable
on 15.9.1989 before the Principal Bench as to why the cases should
not be transferred to the Principal Bench. We find from names of
the parties that O.A.No.448/88 is wrongly mentioned and it should
have been O.A.No.444/88. The office have issued notices to the
parties on that assumption only on 23.8.1989. This notice was
received by applicant No.1 Shri T.T.David on 25.8.1989. In reply
he has sent a letter dt. 28.8.1989 to this office with a copy to
the Chairman of the Central Administrative Tribunal objecting to
the transfer of the application. But it is for the Hon'ble
Chairman to decide whether the application should be transferred
to the Principal Bench or not. So far no orders are received.

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Hence we keep this case for directions on 16.10.1989. Notice of this date need not be issued to the parties. However, the office to write to the Section Officer Judicial-I of the Principal Bench for informing if any final orders are passed on Misc. Petition No.1263/89.

P.S. Chaudhuri

(P.S.CHAUDHURI)
MEMBER(A)

M.B. MUJUMDAR
(M.B. MUJUMDAR)
MEMBER(J)